

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/137,138,139/CAA/2017  
NAME OF THE TRANSFEROR : CSS CORP PVT LTD  
NAME OF THE TRANSFEROR : SLASH SUPPORT SEZ PVT LTD  
NAME OF THE TRANSFERRE : GLOW NETWORKS PVT LTD  
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
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① PAWAN JHABAKH

COUNSEL FOR THE  
PETITIONER COMPANIES

*KP Jhabak*

## **ORDER**

Counsel for the Petitioner present and submitted that he has filed an affidavit in response to the letter that has been submitted by the Income Tax Department suggesting to this Tribunal to keep the proceedings in abeyance till assessment proceedings are completed. The Petitioner also submitted an affidavit pertaining to observations of the R.D. made under paras 9 and 10. The Petitioner also mentioned in the affidavit the scheme does not fall within the purview of the relevant provisions of the Competition Act, 2002.

The report of the Official Liquidator also provides that direction be given to the Applicant for making payment of the fee to the Chartered Accountants. The Applicant is directed to pay Rs.50,000/- for each Transferor Companies to the Office of the Official Liquidator within two weeks for further payment to the Chartered Accountants who have prepared the report. Heard the Petitioner and **order is reserved.**

**MEMBER (TECHNICAL)**

ghk

**MEMBER (JUDICIAL)**

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